

MR. DEPUTY CHAIRMAN: Mr. Mallikarjun:

{Interruptionsy}

Reports (1980-81) on progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers;

- (a) Report on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them, in recruitment and promotion categories on the Railways for half year ended the 30th September, 1980. [Placed in Library. See No. LT-5441/82.]
- (b) Report on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ended the 31st March, 1981. [Placed in Library. See No. LT-5442/82.]

Railway Red Tariff (3rd Amendment) Rules, 1982

SHRI MALLIKARJUN: Sir, I also beg to lay on the Table copy in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 775, dated the 11th September, 1982 publishing the Railways Red Tariff (3rd Amendment) Rules, 1982. [Placed in Library. See No. LT-5440/82.]

SHRI DIPEN GHOSH (West Bengal): I have a point.

MR. DEPUTY CHAIRMAN: No point. First take your seat. Messages from the Lok Sabha, Secretary-General.

MESSAGES FROM THE LOK SABHA

1. The Amritsar Oil Works (Acquisition and Transfer of Undertakings) Bill, 1982.

II. The Customs Tariff (Second Amendment) Bill, 1982.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary of the Lok Sabha:—

I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Amritsar Oil Works (Acquisition and Transfer of Undertakings) Bill, 1982, as passed by Lok Sabha at its sitting held on the 5th October, 1982."

II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Customs Tariff (Second Amendment) Bill, 1982, as passed by Lok Sabha at its sitting held on the 5th October, 1982."

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir* I lay a copy of each of the Bill* on the Table.

LEAVE OF ABSENCE

MR. DEPUTY CHAIRMAN: I have to inform Members that I have received the following letter dated the 7th September, 1982, from Shri Asatt Madni:

"There is a likelihood that I may be away from the country during the 124th Session, 1982 of the Parliament in view of my pre-occupation abroad. Kindly grant me leave of absence in the ensuing Session."